



Regional Office

Haryana State Pollution Control Board,
SCF-32, Opp. Community Centre, Sector-13, HSVP, Bhiwani
Email-hspcbrojr@gmail.com

No. HSPCB/BHI/2022/2068

Dated:- 31-10-22

To,

The Registrar,
Hon'ble National Green Tribunal,
Faridkot House, Copernicus Marg,
New Delhi-110001.

Sub: Interim status report in the matter of OA No. 480/2022 titled as Kuldeep Vs State of Haryana & ors in compliance with the order dated 12.08.2022.

Ref: Kindly refer to the subject noted above.

In this connection, please find enclosed herewith the Interim status report in compliance with the order dated 12.08.2022 in the matter of OA No. 480/2022 titled as Kuldeep Vs State of Haryana & ors.

The action on behalf of Revenue Department and Agriculture Department Charkhi Dadri could not be completed due to implementation of code of conduct.

In view of the above, it is humbly prayed that further time of at-least 02 months may please be accorded to submit further ATR in this matter.

This is submitted for your kind information and further necessary action please.

DA/As above

**Regional Officer,
Bhiwani Region.**

**INTERIM STATUS REPORT IN
ORIGINAL APPLIATION NO. 480/2022
(Kuldeep VS STATE OF HARYANA
AND ORS.) AS PER HON'BLE NGT
ORDER DATED
12.08.2022**

**Submitted to Hon'ble National Green Tribunal, Principal
Bench, New Delhi.**

Interim Status Report in compliance of Hon'ble National Green Tribunal, New Delhi order dated 12.08.2022 in the matter of OA No. 480 of 2022 titled as Kuldeep Vs State of Haryana &Ors.

The Hon'ble National Green Tribunal in its order dated 12.08.2022 as directed as follows:-

"Prima facie, the allegations made in the application raise questions relating to environment arising out of the implementation of the enactments specified in Schedule I to the National Green Tribunal Act, 2010. In view of the allegations made in the application, we consider it appropriate that a Joint Committee of the concerned statutory authorities be asked to verify the factual position and take remedial action on the basis thereof. We accordingly constitute Joint Committee of the concerned Statutory Authorities- State PCB, District Agriculture Officer, Deputy Commissioner, Charkhi Dadri and direct the same to meet within four weeks, undertake visits to the site, look into the grievances of the applicant, verify the factual position and take remedial action as mandated by the statutory provisions empowering them in accordance with law after notice to the concerned Project Proponents and by following due process of law. State PCB will be the nodal agency for coordination and compliance".

In compliance of order of the Hon'ble National Green Tribunal, initially a meeting of the officers of HSPCB & Agriculture Department was held on 26.08.2022 and subsequently another meeting was held on 03.10.2022 with the officers of HSPCB, Agriculture Department & SDM, Charkhi Dadri under the Chairmanship of Deputy Commissioner, Charkhi Dadri due to transfer of the then Deputy Commissioner. Copy of attendance sheet is enclosed herewith as **Annexure-1**. During in the meeting it was decided that HSPCB, may verify the status of Air Pollution Control measures installed by all the units, Revenue Department may verify the siting parameters of individual's stone crushers and Deputy Director, Agriculture Department may verify and assess the status of damage caused to the crops/fields of the complainant's adjacent farmers if any.

It is submitted that there are 30 nos. stone crushers are situated at village Birhi Kalan, Charkhi Dadri. All the stone crushers have been installed after obtaining prior CTE (Consent to Establish) from Haryana State Pollution Control Board. As per the decision taken in the meeting held on 03.10.2022 the stone crushing zones was jointly inspected by the team of SDM, Charkhi Dadri, Deputy Director Agriculture, Charkhi Dadri, Regional officers, HSPCB and Assistant Environment Engineer, HSPCB in presence of the complainant Sh. Kuldeep Singh. Thereafter, the status of installation of APCM by each stone crushers unit was verified by the field officers of HSPCB. During inspection it has been observed that out of 30 nos. of stone crushers 05 are dismantled, 02 nos. of closed by its own, 04 nos. are found non complying w.r.t. APCM, show cause notice have been issued to all the non complying units and 01 nos. is found in abandon conditions. The detail status report is given as below:-

Sr. No.	Name & Address of the unit	Status	Date of inspection	Complying /Not Complying	Action taken
1	Gitesh Stone Crusher Vill-Birhi Kalan, Distt Charkhi Dadri	Closed by its own	26.10.22	-	No action required
2	Jai Baba Jamna Giri Stone Crusher, Vill. Birhi Kalan, Charkhi Dadri	Closed by its own	26.10.22	-	No action required
3	Chaudhary Stone Crusher Vill-Birhi Kalan, Distt Charkhi Dadri	Dismantled	26.10.22	-	No action required
4	Jai Baba Jamna Giri Stone Crusher, Vill. Birhi Kalan, Charkhi Dadri	Dismantled	26.10.22	-	No action required
5	N K Builders & Stone Crusher Vill-Birhi Kalan, Charkhi Dadri	Dismantled	26.10.22	-	No action required
6	Rapid Stone Crusher Vill-Birhi Kalan, Charkhi Dadri	Dismantled	26.10.22	-	No action required
7	V K Stone Crushing Co Vill-Birhi Kalan, Charkhi Dadri	Dismantled	26.10.22	-	No action required
8	Baba Hari Dass Stone Crushing Co Vill-Birhi Kalan, Charkhi Dadri	Granted	20.10.22	Complying	No action required
9	Baba Raghu Nath Stone Crusher Vill-Birhi Kalan, Charkhi Dadri	Granted	19.10.22	Complying	No action required
10	Balaji Stone Crusher, Village Birhi Kalan, Charkhi Dadri	Granted	19.10.22	Complying	No action required
11	Dada Shakti Stone Crusher Vill-Birhi Kalan, Charkhi Dadri	Granted	20.10.22	Complying	No action required
12	Jagdish Pahal Stone Crusher Village Birhi Kalan Charkhi Dadri	Granted	20.10.22	Complying	No action required

13	New Rapid Stone Crusher old Name Jai baba Shyam Stone Crusher, Birhi kalan, Charkhi Dadri	Granted	18.10.22	Complying	No action required
14	Jai Dada Budha Stone Crusher, Village Birhi Kalan, Charkhi Dadri	Granted	19.10.22	Complying	No action required
15	Jai Mata Di Stone Crusher, Village Birhi Kala, Charkhi Dadri	Granted	19.10.22	complying	No action required
16	Mahadev Stone Crusher, Birhi Kalan, Charkhi Dadri	Granted	19.10.22	Complying	No action required
17	Mayur Stone Crusher, Village Birhi Kala, Charkhi Dadri	Granted	19.10.22	Complying	No action required
18	Neelkanth Mahadev Grit Udyog Vill-Birhi Kalan, Charkhi Dadri	Granted	18.10.22	Complying	No action required
19	Purpal Stone Crusher, Village Birhi Kala, Charkhi Dadri	Granted	19.10.22	Complying	No action required
20	Sangwan Stone Crusher, Vilalge Birhi Kalan, Charkhi Dadri	Granted	26.10.22	Complying	No action required
21	Shiv Shakti Grit Udyog, Village Birhi Kala, Charkhi Dadri	Granted	20.10.22	Complying	No action required
22	Shiva Stone Crusher, Village Birhi Kalan, Charkhi Dadri	Granted	20.10.22	Complying	No action required
23	Shree Radhe Stone Crusher, Birhi Kalan, Charkhi Dadri	Granted	20.10.22	Complying	No action required
24	Shri Rattan Grit Udyog Village Birhi Kala Charkhi dadri	Granted	20.10.22	Complying	No action required
25	Swastik Stone Crusher, Village Birhi Kalan, Charkhi Dadri	Granted	26.10.22	Complying	No action required
26	Chirag Stone Crusher, Village Birhi Kalan, Charkhi Dadri	In abundant condition	26.10.22	-	No action required
27	Jai Hind Stone Crushing Co., Village Birhi Kalan, Charkhi Dadri	Granted	19.10.22	Non Complying	SCN issued
28	Kanhaiya Stone Crusher Vill-Birhi Kalan, Charkhi Dadri	Granted	19.10.22	Non Complying	SCN issued
29	Mahaluxmi Stone Crusher Village Birhi Kalam, Charkhi Dadri	Granted	19.10.22	Non complying	SCN issued
30	Shiv Shankar Stone Crusher Vill-Birhi Kalan, Charkhi Dadri	Granted	20.10.22	Non complying	SCN issued

Further action against the non complying units shall be taken in accordance with law after expiry period of show cause notices.

It is submitted that the action on behalf of Revenue Department and Agriculture Department Charkhi Dadri could not be completed due to engagement of the officers of these department in the ongoing Panchayat Elections.

In view of the above, it is humbly prayed that time of at-least 02 months may please be accorded to submit further ATR in this matter.

Submitted for kind consideration please.



**Regional Officer,
Bhiwani Region**